

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.427**  
**IA(CA)-15/2023 in CP/26/PB/2019**

**IN THE MATTER OF:**

Satpal Chawla & ors.	...	Applicant
Versus		
M/s. MCF Finlease Pvt Ltd & ors		Respondent
	...	

**under Section 241**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Navneet Kishore Singh, Mr. Raj Kumar, Advs. for Applicant
For the Respondent	:Mr. Alok Kumar, Ms. Deepti Bhardwaj, Advs., for R-1 to 9

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically. Ld. Counsel for the Applicant has submitted that he seeks some indulgence since arguing Counsel is not available today. List the matter on **04.06.2024** for arguments.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**